

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Contempt Petition (C) No. 181/00042/2020**  
**in**  
**Original Application No. 181/00255/2020**

**Monday, this the 21<sup>st</sup> day of December, 2020**

**CORAM:**

**Hon'ble Mr. P. Madhavan, Judicial Member**  
**Hon'ble Mr. K.V. Eapen, Administrative Member**

Pookoya M.I., aged 47 years, S/o. (late) Muthukoya K.,  
 who was working as Security at Rajiv Gandhi Speciality Hospital,  
 Agatti, who is residing at Meppadayillam, Agatti,  
 Lakshadweep – 682 553. .... **Petitioner**

**(By Advocate : Mr. S. Sabarinadh – Not present)**

**V e r s u s**

Dr. M.K. Mohammed Aslam, whose age and father's name and  
 personal residence are not known to this petitioner, who is presently  
 working as the Director of Health Services, Union Territory of  
 Lakshadweep, Kavaratti, Lakshadweep-682 555. .... **Respondent**

**(By Advocate : Mr. S. Manu)**

This Contempt Petition having been heard on 21.12.2020 through  
 video conferencing, the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Hon'ble Mr. P. Madhavan, Judicial Member –**

Heard the Advocate appearing for the respondent through video  
 conferencing.

2. When the matter came up for consideration today, learned counsel for the respondent submitted that they have filed a statement indicating that the order of this Tribunal has been complied with and produced Annexure R1(a) order. No representation on the side of the petitioner.

3. In view of the above, the Contempt Petition is closed. Notice discharged.

**(K.V. EAPEN)**  
**ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)**  
**JUDICIAL MEMBER**

**“SA”**

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**Petitioner's Annexure**

**Annexure P1-** Certified copy of the order dated 30.6.2020 OA No. 255 of 2020.

**Annexure P2-** Photo copy of the representation dated 3.7.2020 submitted by the petitioner before the respondent and relevant postal receipt.

**Respondent's Annexure**

**Annexure R1(a)-** Photo copy of the order dated 26.10.2020 issued by the respondent in compliance with the direction issued by this Hon'ble Court in OA No. 255 of 2020.

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